

12.20 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on Carpet Export Promotion Council, Ghaziabad for 1987-88 and Statement re: Delay in Laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): (a) On behalf of my colleague, Shri Ram Niwas Mirdha, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council Ghaziabad, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, Ghaziabad, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-8151/89]

Air (prevention and Control of Pollution) (Union Territories) Amendment Rules, 1989; Water (Prevention and Control of Pollution) Amendment Rules, 1989 and Hazardous Wastes (Management and Handling) Rules, 1989

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): I beg to lay on the Table-

- (1) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 651 (E) in Gazette of India

dated the 29th June, 1989, under sub-section (2) of section 53 of the Air (prevention and Control of Pollution) Act, 1981 (Placed in Library See No. LT-8152/89)

- (2) A copy of the Water (Prevention and Control of Pollution) Amendment Rules, 1989 (Hindi and English versions) Published in Notification No. G.S.R. 717 (E) in Gazette of India dated the 27th July, 1989 under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974. [Placed in Library See No. LT-8153/89]
- (3) A copy of the Hazardous Wastes (Management and Handling) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 594 (E) in Gazette of India dated the 28th July, 1989, under section 26 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT-8154/89]

Statement Correcting answer to USQ No. 1277 regarding import and export of foodgrains

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 26th July 1989 to unstarred Question No. 1277 by Shri K. Pradhani regarding import and export of foodgrains. [Placed in Library, See No. LT-8155/89]

Annual Report of and Review on Central Research Institute for Yoga, New Delhi, for 1987-88; Annual Account of National Institute of Ayurveda, Jaipur for 1987-88; Annual Report of National Institute of Naturopathy, Pune, for 1988-89; Statement correcting answer to USQ No. 3760 re. Health hazard due to furniture foams, etc.

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RAFIQUE ALAM): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi for the year 1987-88. [Placed in Library *See* No. LT-8156/89]

(2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1987-88 together with Audit Report thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library *See* No. LT-8157/89]

(4) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1988-89 along with Audited Accounts. [Placed in Library *See* No. LT-8158/89]

(5) A statement (Hindi and English versions) (i) correcting the reply given on 29th March, 1989 to the Unstarred Question No. 3760 by Shri P.R.S. Venkatesan, regarding health hazard due to furniture foams and (ii) giving reasons for delay in correcting the reply. [Placed in Library *See* No. LT-8159/89]

(6) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 371 (E) in Gazette of India

dated the 24th March, 1988 together with a corrigendum to its Hindi versions published in Notification No. G.S.R. 43 (E) in Gazette of India dated the 20th January, 1989 under section 38 of the Drugs and Cosmetic Act, 1940.

(7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. [Placed in Library *See* No. LT-8160/89]

Notification under Finance Act, 1989 and Under Customs Act, 1962

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:-

(1) A copy of Notification No. G.S.R. 552 (E) (Hindi and English English versions) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum seeking to fix the 1st June, 1989 on which the provisions of Section 51 of the Finance Act, 1989 would come into force. [Placed in Library *See* No. LT-8161/89]

(2) A copy of Notification No. G.S.R. 601 (E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1989 together with an explanatory memorandum fixing 1st July, 1989 on which provisions of chapter V of the Finance Act, would come into force.

(3) A copy of Notification No. G.S.R. 602 (E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1989 together with an explanatory memorandum authorising every carrier, undertaking the carriage

of passengers on inland journeys to collect the Inland Air Travel Tax, issued under sub-section (2) of section 42 of the Finance Act, 1989. [Placed in Library See No 8162/89]

- (4) A copy each of the following Notifications (Hindi and English versions) Under section 49 of the Finance Act, 1989:-

(i) G.S.R. 603 (E) published in Gazette of India dated the 8th June, 1989 together with an explanatory memorandum seeking to exempt cancer patients, when travelling for their treatment, infants, blind persons, invalid passengers (stretcher cases) from the payment of Inland Air Travel Tax subject to specified conditions. [Placed in Library See No LT-8163/89]

(ii) The Inland Air Travel Tax Rules, 1989 (published in Notification No. G.S.R. 646 (E) in Gazette of India dated the 27th June, 1989 together with an explanatory memorandum. [Placed in Library, See No. 8164/89]

(iii) G S.R. 661 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt Members of Diplomatic Missions in India holding Diplomatic Status and their families; career consular officers of foreign consulate in India and their families; and Officials of the United Nations in India or any specialised agency of the United Nations in India and their families who are not nationals of or permanently resident in India, from the payment of inland air travel tax.

(iv) G.S.R. 662 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt passengers from payment of inland air travel tax when travelling in a flight chartered by the Central Government, State Government or any Corporation owned or controlled by the Central or any State Government where no individual fares are charged from any passenger and the flight is for official purpose.

(v) G. S.R. 663 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt the passengers from payment of inland air travel tax when travelling on specified routes in the inaccessible parts of the country. [Placed in Library. See No. 8165/89]

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 533 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum prescribing effective rates of auxiliary duties of customs on goods.

(ii) G.S.R. 534 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding total exemption from auxiliary duty of customs on specified goods.

(iii) G.S.R. 535 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding total exemption from auxiliary duty of customs on certain

goods which are wholly or partially exempted from basic duty.

(iv) G.S.R. (e) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 5 per cent *ad valorem* on specified goods.

(v) G.S.R. 537 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 5 per cent *ad valorem* on certain goods which are partially exempted from basic duty by the notification.

(vi) G.S.R. 538 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 30 per cent *ad valorem* on specified goods.

(vii) G.S.R. 539 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 30 per cent *ad valorem* on certain goods which are partially exempted from basic duty by the said notification.

(viii) G.S.R. 540 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum fixing the level of auxiliary duty on component parts of simulators of aeroplanes etc.

(ix) G.S.R. 541 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regard-

ing partial exemption from auxiliary duty on exposed cinematographic films.

(x) G.S.R. 542 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding fixation of rate of auxiliary duty on component parts of medical electronic equipments.

(ix) G.S.R. 543 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding fixation of level of auxiliary duty on component parts of machinery imported for initial setting up etc. of specified machinery.

(xii) G.S.R. 544 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding fixation of level of auxiliary duty on copper wire bars etc. produced cut of copper reverts etc. exported earlier.

(xiii) G.S.R. 545 (E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing exemption from special excise duty on all imported goods.

(xiv) G.S.R. 581 (E) published in Gazette of India dated the 31st May, 1989 together with an explanatory memorandum dwclar- ing 54 items when used for export production as wholly imported for determining the Duty Drawback Rates effective from 1st June, 1989.

(xv) G.S.R. 584 (E) published in Gazette of India dated the 1st June, 1989 together with an explanatory memorandum mak-

ing certain amendments to Notifications No. 77/86-Cus. and 136/86-Cus., dated the 17th February, 1986.

(xvi) G.S.R. 656 (E) and G.S.R. 657 (E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum prescribing a basic customs duty of 25 per cent and 5 per cent of auxiliary duty of customs in respect of goods imported for the purpose of off-shore oil exploration/exploitation.

(xvii) G.S.R. 677 (E) and G.S.R. 678 (E) published in Gazette of India dated the 4th July, 1989 together with an explanatory memorandum providing a concessional rate of customs duty of 35 per cent *ad valorem* on jgat, a raw material used in the manufacture of agarbati. [Placed in Library. See No LT-8166/89]

Annual Report and Review on Jute Manufacture Department Council, Calcutta, for 1987-88 and a Statement *re* delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactured Development Council, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for the year 1987-88.
- (2) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-8167/89]

12.21 1/4 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

[*Translation*]

Sixty-Eight Report

SHRI RAM AWADH PRASAD (Basti): - I beg to present the sixty-eighth report of the committee on private Members Bills and Resolutions.

12.21 1 1/2 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS

[*English*]

Sixtieth and Sixty-fourth Reports and Minutes

SHRI VAKKOM PURUSHOTHAMAN (Alleppey) : I beg to present the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:-

(1) Sixtieth Report on State Trading Corporation of India Limited and Minutes of the sitting of the Committee relating thereto.

(2) Sixty-fourth Report on Action taken by Government on the recommendations contained in their Forty-Sixth Report on Bharat Gold Mines Limited.
